

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(with interim relief and office report)

Date : 14/10/2014 This petition was called on for hearing today.

For Petitioner(s) Mr. Ujjawal Pandey, Adv.
 Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Ms. Namita Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 to 3 shall be at liberty to file the counter affidavit within a period of four weeks whereafter no further extension shall be given.

Fresh steps for the service of notice to the unserved respondent Nos. 4 to 14 shall be taken by the learned counsel for the petitioner within a period of three weeks.

List again on 5.1.2015.

(M K HANJURA)
Registrar